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**The 26<sup>th</sup> March, 1998**

No. LL(B) 17/96/100- The Meghalaya Appropriation (No. I) Act, 1998 (Act No. of 1998) is hereby published for general information.

**MEGHALAYA ACT NO. 1 OF 1998**

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 26<sup>th</sup> March, 1998)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 26<sup>th</sup> March, 1998)

**THE MEGHALAYA APPROPRIATION NO.1 ACT, 1998**

An

Act

To authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of financial year 1997-98

Be it enacted by the Legislature of the State of Meghalaya in the Forty Ninth Year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Appropriation (No. I) Act, 1998
Withdrawal of Rs. 40,92,88,198 from and out of the Consolidated Fund of Meghalaya	2	From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Scheduled amounting in the aggregate to the sums of Rupees forty crores, ninety two lakhs, eighty eight thousand, four hundred ninety eight towards defraying the several charges which will come in the course of payment during the financial year 1997-98 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

**2**  
**SCHEDULE**  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	15,90,000	8,50,000	19,40,000
	2058-Stationery and Printing		...	...	...
	4058-Capital Outlay on Stationery and Printing	Capital	...	...	...
2.	2012-Governor ... .. 2013-Council of Ministers	Revenue	...	28,49,479	38,44,479
3.	2070-Other Administrative Services, etc	Revenue	20,25,000	...	20,25,000
4.	2014-Administration of Justice ...	Revenue	1,92,833	8,46,000	10,25,833
5.	2015-Elections ... ..	Revenue	...	...	...
6.	2029-Land Revenue				
	2245-Relief on account of Natural Calamities				
	2250-Other Social Services	Revenue	13,45,501	...	13,45,501
	3475-Other General Economic Services				
6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes					
6250-Loans for Other Social Services	Capital	...	...	...	
6401-Loans for Crop Husbandry					
7.	2030-Stamps and Registration	Revenue	5,99,609	...	5,99,609

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SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs	
8.	2039-State Excise 2040-Sales Tax	Revenue	18,00,000	...	18,00,000
9.	2045-Other Taxes and Duties on Commodities and Services	Revenue	6,77,573	...	6,77,573
10.	2041-Taxes on vehicles 2070-Other Administrative Services etc	Revenue	59,99,157	...	59,99,157
	3055-Road Transport 5053-Capital Outlay on Civil Aviation	Capital	2,97,442	...	2,97,442
	5055-Capital Outlay on Road Transport				
11.	2045-Other Taxes and Duties on Commodities and Services 2501-Special Programme for Rural Development	Revenue	18,63,000	...	18,63,000
	2801-Power 2810-Non-Conventional Sources of Energy	Capital	...	...	...
	6801-Loans for Power Project				
12.	2047-Other Fiscal Services	Revenue	...	...	...
	2048-Appropriation for reduction or avoidance of Debt	Revenue	...	...	...
	2049-Interest Payments	Revenue	...	...	...
	2051-Public Services Commission	Revenue	...	6,57,707	6,57,707

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
13.	2052-Secretariat General Services	Revenue	80,85,470	...	80,85,470
	2251-Secretariat Social Services				
	3451-Secretariat Economic Services				
	5275-Capital Outlay on other Communication Services	Capital	...	...	...
14.	2053-District Administration	Revenue	53,93,472	...	53,93,472
15.	2054-Treasury Accounts Administration	Revenue	53,50,223	...	53,50,223
16.	2055-Police	Revenue	...	2,70,001	2,70,001
	2070-Other Administrative Services etc				
	2216-Housing				
	4059-Capital Outlay on Public Works				
	4216-Capital Outlay on Housing	Capital	...	...	...
17.	2056-Jails	Revenue	1,19,03,598	...	1,19,03,598
	4059-Capital Outlay on Public Works	Capital	...	...	...
18.	2058-Stationery and Printing	Revenue	9,85,954	...	9,85,954
	4058-Capital Outlay on Stationery and Printing	Capital	...	...	...
	4216-Capital Outlay on Housing				

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SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
19.	2052-Secretariat-General Services	Revenue	80,00,000	...	80,00,000
	2059-Public Works				
	2203-Technical Education				
	2204-Sports and Youth Services				
	2205-Art and Culture				
	2216-Housing				
	4059-Capital Outlay on Public Works				
	4202-Capital Outlay on Education, Art and Culture				
	4210-Capital Outlay on Medical and Public Health				
	4216-Capital Outlay on Housing				
20.	4403-Capital Outlay on Animal Husbandry	Capital	...	...	...
	4404-Capital Outlay on Dairy Development				
	2070-Other Administrative Services etc				
	4059-Capital Outlay on Public Works				

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SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs					
21.	2075-Miscellaneous General Services	Revenue	5,98,00,000	...	5,98,00,000				
	2202-General Education								
	2203-Technical Education								
	2204-Sports and Youth Services								
	2205-Art and Culture								
	2236-Nutrition								
	3425-Other Scientific Research								
	3454-Census, Survey and Statistics								
	4202-Capital Outlay on Education, Art and Culture					Capital	...	...	...
	4204-Capital Outlay on Education, Sports, Art and Culture								
6202-Loans for Education, Art and Culture									
22.	2070-Other Administrative Services etc	Revenue	42,96,804	...	42,96,804				
	2216-Housing	Revenue	20,830	...	20,830				
23.	2070-Other Administrative Services etc	Revenue	...	...	...				
24.	2071-Pensions and other Retirements Benefits	Revenue	...	...	...				
25.	2075-Miscellaneous General Services	Revenue	...	...	...				



SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
26.	2210-Medical and Public Health } 2211-Family Welfare } Revenue	97,43,000	...	97,43,000
	4210-Capital Outlay on Medical } and Public Health } 4216-Capital Outlay on Family } Welfare } Capital	1,00,00,000	...	1,00,00,000
	2215-Water Supply and Sanitation } 2216-Housing } Revenue	86,00,000	...	86,00,000
27.	4215-Capital Outlay on Water } Supply and Sanitation } 4216-Capital Outlay on Housing } Capital	3,00,00,000	...	3,00,00,000
	2216-Housing } 4216-Capital Outlay on Housing } Revenue	30,00,000	...	30,00,000
28.	4217-Capital Outlay on Urban } Development } Capital	...	...	...
	2216-Housing } 2217-Urban Development } Revenue	2,20,00,000	...	2,20,00,000
29.	4216-Capital Outlay on Housing } 4217-Capital Outlay on Urban } Development } Capital	...	...	...
	30. 2220-Information and Publicity } Revenue	...	...	...
31.	2230-Labour and Employment } Revenue	12,49,140	...	12,49,140
32.	3456-Civil Supplies } Revenue	23,35,000	...	23,35,000
	4408-Capital Outlay on Food } Storage and Warehousing } Capital	...	...	...
33.	2235-Social Security and Welfare } Revenue	...	...	...
	6235-Loans for Social Security } and Welfare } Capital	...	...	...

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs
	{ 2225-Welfare of S.CS, S.TS and Other B.CS 2235-Social Security and Welfare } Revenue { 2236-Nutrition }	...	...	...
34.	{ 4059-Capital Outlay on Public Works 4235-Capital Outlay on Social Security and Welfare } Capital { 6225-Loans for Welfare of S.CS, S.TS and Other B.CS }	...	...	...
35.	{ 2235- Social Security and Welfare } Revenue { 2075-Miscellaneous General Services }	1,56,053	...	1,56,053
36.	2235-Social Security and Welfare } Revenue	4,73,000	...	4,73,000
37.	2250-Other Social Services } Revenue	...	...	...
38.	3451-Secretariat Economic Services } Revenue	3,86,667	...	3,86,667
39.	{ 2425-Co-operation } Revenue { 4425-Capital Outlay on Co-operation } { 4435-Capital Outlay of other Agricultural Programmes } Capital { 6425-Loans for Co-operation }	25,49,000	...	25,49,000
	{ 2552-North Eastern Areas (Special Areas Programme) } Revenue	...	...	...
40.	{ 4552-Capital Outlay on North Eastern Areas } Capital	2,75,00,000	...	2,75,00,000

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding				
		Voted by The Assembly	Charged on the Consolidated Fund	Total		
		Rs.	Rs.	Rs		
41.	3454-Census, Surveys and Statistics	Revenue	25,24,000	...	25,24,000	
42.	2216-Housing 3475-Other General Economic Services	Revenue	5,22,72,600	...	5,22,72,060	
43.	2216-Housing 2401-Crop Husbandry 2408-Food Storage and Warehousing 2415-Agricultural Research and Education 2435-Other Agricultural Programmes	} Revenue	...	...	...	
	2702-Minor Irrigation					
	4216-Capital Outlay on Housing 4401-Capital Outlay on Crop Husbandry 4416-Investments in Agricultural Financial INST 4702-Capital Outlay on Minor Irrigation 6401-Loans for Crop Husbandry		} Capital	...	...	...

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SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)				
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding				
		Voted by The Assembly	Charged on the Consolidated Fund	Total		
		Rs.	Rs.	Rs		
44.	{ 2701-Medium Irrigation-II-Works Under E. And D Wing P.W.D Medium Irrigation Projects }	Revenue	...	...	...	
		2711-Flood Control				
	{ 4701-Capital Outlay on Medium Irrigation 4711-Capital Outlay on Flood Control Projects }	Capital	...	...	...	
45.	2216-Housing					
	2402-Soil and Water Conservation	Revenue	...	...	...	
	2415-Agricultural Research and Education					
46.	2501-Special Programmes for Rural Development	Revenue	...	...	...	
47.	{ 2216-Housing 2235-Social Security and Welfare 2403-Animal Husbandry 2415-Agricultural Research and Education }	Revenue	74,14,429	...	74,14,429	
		{ 4059-Capital Outlay on Public Works 4403-Capital Outlay on Animal Husbandry 6225-Loans for Welfare of S.CS, S.TS and other B.CS 6403-Loans for Animal Husbandry }	Capital	...	...	...

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SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)					
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding					
		Voted by The Assembly	Charged on the Consolidated Fund	Total			
		Rs.	Rs.	Rs			
48.	{ 2216-Housing 2404-Dairy Development 2415-Agricultural Research and Education }	Revenue	44,72,000	...	44,72,000		
		49.	{ 2216-Housing 2405-Fisheries 2415-Agricultural Research and Education 4216-Capital Outlay on Housing 4405-Capital Outlay on Fisheries }	Revenue	...	...	...
				Capital	...	...	...
50.	{ 2406-Forestry and Wild Life 2415-Agricultural Research and Education 4406-Capital Outlay on Forestry and Wild Life }	Revenue	75,000	...	75,000		
		Capital	...	...	...		
		51.	{ 2216-Housing 2236-Nutrition 2401-Crop Husbandry 2501-Special Programmes for Rural Development 2505-Rural Employment 2515-Other Rural Development Programmes }	Revenue	...	...	...
51.	{ 4216-Capital Outlay on Housing 4515-Capital Outlay on Rural Development 6515-Loans for other Rural Development Programmes }			Capital	...	...	...

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SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs	
52.	2852-Industries	Revenue	...	...	...
	4854-Capital Outlay on Cement and non-Metallic Mineral		...	...	...
	4885-Capital Outlay on Industries and Mineral	Capital	...	...	...
	6885-Loans for other Industries and Mineral		...	...	...
53.	2216-Housing	Revenue	94,73,567	...	94,73,567
	2851-Village and Small Industries		...	...	...
	4851-Capital Outlay on Village and Small Scale Industries	Capital	...	...	...
	6851-Loans for Village and Small Industries		...	...	...
54.	2216-Housing	Revenue	2,70,172	...	2,70,172
	2851-Village and Small Industries		...	...	...
	4216-Capital Outlay on Housing	Capital	...	...	...
	4851-Capital Outlay on Village and Small Scale Industries		...	...	...
55.	6851-Loans for Village and Small Industries				
	2853-Non-Ferrous Mining and Metallurgical Industries	Revenue	3,00,000	...	3,00,000
	4216-Capital Outlay on Housing	Capital	...	...	...
	4853-Capital Outlay on Mining and Metallurgical Industries		...	...	...

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SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs
56.	3054-Roads and Bridges	Revenue	...	...
	5054-Capital Outlay on Roads and Bridges	Capital	3,39,42,300	16,06,969, 3,55,49,269
57.	3452-Tourism	Revenue	10,04,375	... 10,04,375
	4059-Capital Outlay on Public Works			
	5275-Capital Outlay on other Communication Services	Capital	10,00,000	... 10,00,000
	5452-Capital Outlay on Tourism			
	7452-Loans for Tourism			
58.	3606-Aid Materials and Equipment	Revenue	...	...
59.	5465-Investment in General Financial and Training Institutions	Capital	...	...
60.	7610-Loans to Government Servants etc	Capital	...	...
61.	7615-Miscellaneous Loans	Capital	...	...
62.	7810-Inter-State Settlement	Capital	...	...
	7999-Appropriation to Contingency Fund	Capital	...	...
	2049-Interest Payments	Revenue	...	...
	6003-Internal Debt of the State Government	Capital	...	...
63.	6004-Loans and Advances from the Central Government	Capital	...	...
	2048-Appropriation for Reduction or Avoidance of Debt	Revenue	...	...
	2051-Public Services Commission	Revenue	...	...
Total		...	40,27,08,042	65,80,156 40,92,88,198

**The 31<sup>st</sup> March, 1998**

No. LL(B) 17/96/115- The Meghalaya Appropriation (Vote-on-Account) Act, 1998 (Act No.2 of 1998) is hereby published for general information.

**MEGHALAYA ACT NO. 2 OF 1998**

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 31<sup>st</sup> March, 1998)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 31<sup>st</sup> March, 1998)

**THE MEGHALAYA APPROPRIATION (VOTE-ON-ACCOUNT) ACT, 1998**

An

Act

To provide for the withdrawal of certain sums from and out of the Consolidated Fund of Meghalaya for the services of financial year 1998-99

Be it enacted by the Legislature of the State of Meghalaya in the Forty Ninth Year of the Republic of India as follows:-

- |   |   |  |
|---|---|--|
| Short title and Commencement  | 1 | (1) This Act may be called the Meghalaya Appropriation (Vote-on-Account) Act, 1998<br>(2) It shall come into force on the first day of April, 1998   |
| Withdrawal of Rs. 304,33,29,453 from and out of the Consolidated Fund of Meghalaya for the financial Year 1998-99 | 2 | From and out of the Consolidated fund of Meghalaya there may be withdrawn sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of Rupees three hundred and four crores, thirty three lakhs, twenty nine thousand, four hundred sixty three towards defraying the several charges which will come in the course of payment beginning on the first day of April, 1998 in respect of the services specified in Column (2) of the Schedule. |
| Appropriation   | 3 | The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the Financial year 1998-99  |



**15**  
**SCHEDULE**

(1)	(2)	(3)				
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding				
		Voted by The Assembly	Charged on the Consolidated Fund	Total		
		Rs.	Rs.	Rs.		
1.	{ 2011-Parliamentary/State/Union Territory Legislature 2058-Stationery and Printing 4058-Capital Outlay on Stationery and Printing }	Revenue	95,02,500	3,40,000	95,02,500	
		Capital	...	...	...	
2.	{ 2012-Governor ... .. 6216-Capital Outlay on Housing }	Revenue	7,500	42,12,500	42,00,000	
		Capital	...	...	...	
3.	{ 2013-Council of Ministers 2070-Other Administrative Services, etc }	Revenue	58,65,000	...	58,65,000	
4.	2014-Administration of Justice ...	Revenue	43,86,250	18,10,750	62,03,000	
5.	2015-Elections ... ..	Revenue	1,01,61,250	...	1,01,61,250	
6.	{ 2029-Land Revenue 2245-Relief on account of Natural Calamities 2250-Other Social Services 3475-Other General Economic Services }	Revenue	1,60,20,250	...	1,60,20,250	
7.	{ 6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes 6250-Loans for Other Social Services 6401-Loans for Crop Husbandry }	Capital	...	...	...	
		Revenue	9,54,750	...	9,54,750	

## SCHEDULE-contd.

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs	
8.	2039-State Excise	Revenue	60,94,000	...	60,94,000
9.	2040-Sales Tax	} Revenue	60,50,000	...	60,50,000
	2045-Other Taxes and Duties on Commodities and Services				
10.	2041-Taxes on vehicles	} Revenue	1,22,62,500	...	1,22,62,500
	2070-Other Administrative Services etc				
	3055-Road Transport				
	5053-Capital Outlay on Civil Aviation	} Capital	51,50,000	...	51,50,000
	5055-Capital Outlay on Road Transport				
11.	2045-Other Taxes and Duties on Commodities and Services	} Revenue	3,07,60,000	...	3,07,60,000
	2501-Special Programme for Rural Development				
	2801-Power				
	2810-Non-Conventional Sources of Energy	} Capital	4,50,00,000	...	4,50,00,000
	6801-Loans for Power Project				
12.	2047-Other Fiscal Services	Revenue	2,17,500	...	2,17,500
	2048-Appropriation for Reduction or Avoidance of Debt	Revenue	...	...	...
	2049-Interest Payments	Revenue	20,11,42,910	...	20,11,42,910
	2051-Public Services Commission	Revenue	...	17,00,000	17,00,000

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
13.	2052-Secretariat General Services	Revenue	5,53,79,000	...	5,53,79,000
	2251-Secretariat Social Services				
13.	3451-Secretariat Economic Services	Capital	...	...	...
	5275-Capital Outlay on other Communication Services				
14.	2053-District Administration	Revenue	1,58,70,500	...	1,58,70,500
15.	2054-Treasury Accounts Administration	Revenue	1,15,81,000	...	1,15,81,000
16.	2055-Police	Revenue	20,10,37,750	43,750	20,10,31,500
	2070-Other Administrative Services etc				
	2216-Housing				
16.	4059-Capital Outlay on Public Works	Capital	37,32,500	...	37,32,500
	4216-Capital Outlay on Housing				
17.	2056-Jails	Revenue	76,97,500	...	76,97,500
	4059-Capital Outlay on Public Works	Capital	...	...	...
18.	2058-Stationery and Printing	Revenue	1,39,90,000	...	1,39,90,000
	4058-Capital Outlay on Stationery and Printing	Capital	7,50,000	...	7,50,000
	4216-Capital Outlay on Housing				

**18**  
SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs
19.	2052-Secretariat General Services			
	2059-Public Works			
	2203-Technical Education	Revenue	9,34,31,250	...
	2204-Sports and Youth Services			9,34,31,250
	2205-Art and Culture			
	2216-Housing			
	4059-Capital Outlay on Public Works			
	4202-Capital Outlay on Education, Art and Culture			
	4210-Capital Outlay on Medical and Public Health			
	4216-Capital Outlay on Housing	Capital	3,25,56,250	...
4403-Capital Outlay on Animal Husbandry			3,25,56,250	
4404-Capital Outlay on Dairy Development				
20.	2070-Other Administrative Services etc	Revenue	2,45,53,750	...
	4059-Capital Outlay on Public Works	Capital	...	...

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SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)							
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding							
		Voted by	Charged on	Total					
		The	the Consolidated						
		Assembly	Fund						
		Rs.	Rs.	Rs.					
21.	2075-Miscellaneous General Services	Revenue	49,26,83,750	...	49,26,83,750				
	2202-General Education								
	2203-Technical Education								
	2204-Sports and Youth Services								
	2205-Art and Culture								
	2236-Nutrition								
	3425-Other Scientific Research								
	3454-Census, Survey and Statistics								
	4202-Capital Outlay on Education, Art and Culture					Capital	2,50,000	...	2,50,000
	4204-Capital Outlay on Education, Sports, Art and Culture								
6202-Loans for Education, Art and Culture									
22.	2070-Other Administrative Services etc	Revenue	197,19,000	...	197,19,000				
	2216-Housing								
23.	2070-Other Administrative Services etc	Revenue	17,03,000	...	17,03,000				
24.	2071-Pensions and other Retirements Benefits	Revenue	4,60,27,500	...	4,60,27,500				
25.	2075-Miscellaneous General Services	Revenue	5,97,500	...	5,97,500				

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
26.	2210-Medical and Public Health 2211-Family Welfare	Revenue	17,32,45,750	... 17,32,45,750
	4210-Capital Outlay on Medical and Public Health 4211-Capital Outlay on Family Welfare	Capital	3,16,58,000	... 3,16,58,000
27.	2215-Water Supply and Sanitation 2216-Housing	Revenue	8,99,28,250	... 8,99,28,250
	4215-Capital Outlay on Water Supply and Sanitation 4216-Capital Outlay on Housing	Capital	16,71,00,000	... 16,71,00,000
28.	2216-Housing	Revenue	1,28,84,500	... 1,28,84,500
	4216-Capital Outlay on Housing 6216-Loans for Housing	Capital	76,25,000	... 76,25,000
29.	2216-Housing 2217-Urban Development	Revenue	2,83,54,250	... 2,83,54,250
	4216-Capital Outlay on Housing 4217-Capital Outlay on Urban Development	Capital	2,52,75,000	... 2,52,75,000
30.	2220-Information and Publicity	Revenue	67,47,000	... 67,47,000
31.	2230-Labour and Employment	Revenue	1,17,20,000	... 1,17,20,000
32.	3456-Civil Supplies	Revenue	71,64,250	... 71,64,250
	4408-Capital Outlay on Food Storage and Warehousing	Capital	...	...
33.	2235-Social Security and Welfare	Revenue	...	...
	6235-Loans for Social Security and Welfare	Capital	2,50,000	... 2,50,000

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SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
34.	2225-Welfare of S.CS, S.TS and Other B.CS	Revenue	5,55,20,000	...	5,55,20,000
	2235-Social Security and Welfare				
	2236-Nutrition				
	4059-Capital Outlay on Public Works	Capital	2,87,500	...	2,87,500
	4235-Capital Outlay on Social Security and Welfare				
	6225-Loans for Welfare of S.CS, S.TS and Other B.CS				
35.	2235- Social Security and Welfare	Revenue	3,97,500	...	3,97,500
36.	2075-Miscellaneous General Services	Revenue	21,00,500	...	21,00,500
	2235-Social Security and Welfare				
37.	2250-Other Social Services	Revenue	10,000	...	10,000
38.	3451-Secretariat Economic Services	Revenue	77,55,250	...	77,55,250
39.	2425-Co-operation	Revenue	1,38,96,250	...	1,38,96,250
	4425-Capital Outlay on Co-operation				
	4435-Capital Outlay of other Agricultural Programmes				
	6425-Loans for Co-operation				
40.	2552-North Eastern Areas (Special Areas Programme)	Revenue	26,87,500	...	26,87,500
	4552-Capital Outlay on North Eastern Areas	Capital	31,22,220	...	31,22,220

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
41.	3454-Census, Surveys and Statistics	Revenue	31,22,220	...	31,22,220
42.	2216-Housing 3475-Other General Economic Services	Revenue	22,47,500	...	22,47,500
43.	2216-Housing	Revenue	12,25,79,750	...	12,,25,79,750
	2401-Crop Husbandry				
	2408-Food Storage and Warehousing				
	2415-Agricultural Research and Education				
	2435-Other Agricultural Programmes				
	2702-Minor Irrigation				
	4216-Capital Outlay on Housing				
4401-Capital Outlay on Crop Husbandry	Capital	2,20,82,500	...	2,20,82,500	
4416-Investment in Agricultural Financial Institution					



SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
	{ 4702-Capital Outlay on Minor Irrigation } { 6401-Loans for Crop Husbandry }				
44.	{ 2701-Medium Irrigation-II works under Embankment. And Drainage Wing P.W.D Medium Irrigation Projects }	Revenue	15,90,000	...	15,90,000
	{ 2711-Flood Control 4701-Capital Outlay on Medium Irrigation }				
		Capital	1,80,60,000	...	1,80,60,000
45.	{ 2216-Housing 2402-Soil and Water Conservation } { 2415-Agricultural Research and Education }	Revenue	5,48,06,750	...	5,48,06,750
46.	{ 2501-Special Programmes for Rural Development }	Revenue	1,06,48,000	...	1,06,48,000

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
47.	2216-Housing	Revenue	5,05,70,750	... 5,05,70,750
	2235-Social Security and Welfare			
	2403-Animal Husbandry			
	2415-Agricultural Research and Education			
	4059-Capital Outlay on Public Works			
48.	4403-Capital Outlay on Animal Husbandry	Capital	...	...
	6225-Loans for Welfare of S.CS, S.TS, and other B.CS			
	6403-Loans for Animal Husbandry			
48.	2216-Housing	Revenue	81,88,500	... 81,88,500
	2404-Dairy Development			
	2415-Agricultural Research and Education			

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.					
49.	2216-Housing	Revenue	1,07,95,000	...	1,07,95,000				
	2405-Fisheries								
	2415-Agricultural Research and Education								
50.	4216-Capital Outlay on Housing	Capital	4,50,000	...	4,50,000				
	4405-Capital Outlay on Fisheries								
	2406-Forestry and Wild Life								
51.	2415-Agricultural Research and Education	Revenue	7,88,71,250	...	7,88,71,250				
	4406-Capital Outlay on Forestry and Wild Life								
	2216-Housing								
51.	2236-Nutrition	Revenue	7,74,52,500	...	7,74,52,500				
	2401-Crop Husbandry								
	2501-Special Programmes for Rural Development								
	2505-Rural Employment								
	2515-Other Rural Development Programmes								
	4216-Capital Outlay on Housing					Capital	25,00,000	...	25,00,000
	4515-Capital Outlay on Rural Development								
6515-Loans for other Rural Development Programmes	Capital	25,00,000	...	25,00,000					

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SCHEDULE-contd.

(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by	Charged on	Total
		The	the Consolidated	
		Assembly	Fund	
		Rs.	Rs.	Rs.
52.	2852-Industries	Revenue	74,47,500	...
	4854-Capital Outlay on Cement and non-Metallic Mineral			74,47,500
	4885-Capital Outlay on Industries and Minerals	Capital	96,00,000	...
	6885-Loans for other Industries and Minerals			96,00,000
53.	2216-Housing	Revenue	1,91,88,500	...
	2851-Village and Small Industries			1,91,88,500
	4851-Capital Outlay on Village and Small Scale Industries	Capital	12,50,000	...
	6851-Loans for Village and Small Industries			12,50,000
	2216-Housing	Revenue	1,70,20,000	...
	2851-Village and Small Industries			1,70,20,000
54.	4216-Capital Outlay on Housing	Capital	49,25,000	...
	4851-Capital Outlay on Village and Small Scale Industries			49,25,000
	6851-Loans for Village and Small Industries		...	...

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
55.	2853-Non-Ferrous Mining and Metallurgical Industries	Revenue	1,93,69,500	...	1,93,69,500
	4216-Capital Outlay on Housing	Capital	...	...	...
	4853-Capital Outlay on Mining and Metallurgical Industries				
56.	3054-Roads and Bridges	Revenue	8,19,75,500	...	8,19,75,500
	5054-Capital Outlay on Roads and Bridges	Capital	17,05,50,000	...	17,05,50,000
57.	3452-Tourism	Revenue	81,30,000	...	81,30,000
	4059-Capital Outlay on Public Works	Capital	12,25,000	...	12,25,000
	5275-Capital Outlay on other Communication Services				
	5452-Capital Outlay on Tourism				
	7452-Loans for Tourism				
58.	3606-Aid Materials and Equipments	Revenue	...	...	...
59.	5465-Investment in General Financial and Training Institutions	Capital	...	...	...
	6003-Internal Debt of the State Government	Capital	...	12,60,40,000	12,60,40,000
	6004-Loans and Advances from the Central Government	Capital	...	3,56,79,325	3,56,79,325
60.	7610-Loans to Government Servants etc	Capital	3,25,00,000	...	3,25,00,000
61.	7615-Miscellaneous Loans	Capital	...	...	...
62.	7810-Inter-State Settlement	Capital	...	...	...

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SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
63. 7999-Appropriation to Contingency Fund	Capital	...	...	...
		Total	... ..	267,23,54,228 37,09,75,235
		304,33,29,463		

L.M.SANGMA,  
Deputy Secretary,  
Government of Meghalaya,  
Law Department  
Shillong.

The 8<sup>th</sup> June, 1998

No. LL(B) 17/96/101- The Meghalaya Appropriation (No. II) Act, 1998 (Act No. 3 of 1998) is hereby published for general information.

**MEGHALAYA ACT NO. 3 OF 1998**

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 25<sup>th</sup> June, 1998)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 25<sup>th</sup> June, 1998)

**THE MEGHALAYA APPROPRIATION (No. II) Act, 1998**

An

Act

To authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of the Financial year ending 31<sup>st</sup> day of March, 1999.

Be it enacted by the Legislature of the State of Meghalaya in the Forty-Ninth Year of the Republic of India as follows:-

- |  |   |   |
|--|---|---|
| Short title and commencement   | 1 | (1) This Act may be called the Meghalaya Appropriation (No. II) Act, 1998<br>(2) It shall be deemed to have on the first day of April 1998  |
| Withdrawal of Rs. 1217,07,97,850 from and out of the Consolidated Fund of Meghalaya for the Financial year 1998-99 | 2 | From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate inclusive of sum specified in Column (3) of the Schedule to the Meghalaya Appropriation (Vote-on-Account) Act, 1998 to the sums of (Rupees One thousand two hundred seventeen crores, seven lakhs, ninety seven thousand, eight hundred and fifty towards defraying the several charges which will come in the course of payment during the financial year ending on the thirty first day of March, 1999 in respect of the services specified in Column (2) of the Schedule. |
| Appropriation  | 3 | The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.   |

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding				
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.		
1.	{ 2011-Parliamentary/State/Union Territory Legislature 2058-Stationery and Printing 4058-Capital Outlay on Stationery and Printing }	Revenue	3,82,50,000	13,60,000	3,96,10,000	
		Capital	...	...	...	
2.	{ 2012-Governor ... .. 4216-Capital Outlay on Housing }	Revenue	30,000	1,68,50,000	1,68,80,000	
		Capital	...	...	...	
3.	{ 2013-Council of Ministers 2070-Other Administrative Services, etc }	Revenue	2,84,60,000	...	2,84,60,000	
			...	...	...	
4.	2014-Administration of Justice ...	Revenue	1,75,53,000	72,67,000	2,48,20,000	
5.	2015-Elections ... ..	Revenue	4,06,45,000	...	4,06,45,000	
6.	{ 2029-Land Revenue 2245-Relief on account of Natural Calamities 2250-Other Social Services 3475-Other General Economic Services 6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes 6250-Loans for Other Social Services 6401-Loans for Crop Husbandry }	Revenue	6,40,81,000	...	6,40,81,600	
		Capital	...	...	...	
		Revenue	38,19,000	...	38,19,000	
	7.	2090-Stamps and Registration	Revenue	38,19,000	...	38,19,000
	8.	2039-State Excise	Revenue	2,43,76,000	...	2,43,76,000



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## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
9.	{ 2040-Sales Tax 2045-Other Taxes and Duties on Commodities and Services }	Revenue	2,42,00,000	...	2,42,00,000
10.	{ 2041-Taxes on Vehicles 2070-Other Administrative Services etc 3055-Road Transport 5053-Capital Outlay on Civil Special programmes for Rural Development 5055-Capital Outlay on Road Transport }	Revenue	4,90,50,000	...	4,90,50,000
		Capital	2,06,00,000	...	2,06,00,000
11.	{ 2045-Other Taxes and Duties on Commodities and Services 2501-Special Programmes for Rural Development 2801-Power 2810-Non-Conventional Sources of Energy 6801-Loans for Power Projects }	Revenue	12,30,40,000	...	12,30,40,000
		Capital	18,00,00,000	...	18,00,00,000

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
12.	2047-Other Fiscal Services	Revenue	8,70,000	...	8,70,000
	2048-Appropriation for Reduction or Avoidance of Debt	Revenue	...	...	...
	2049-Interest Payment	Revenue	...	80,45,71,640	80,45,71,640
	2051-Public Services Commission	Revenue	...	68,00,000	68,00,000
13.	2052-Secretariat General Services 2251-Secretariat Social Services 3451-Secretariat Economic Services 5275-Capital Outlay on other Communication	Revenue	22,15,16,000	...	22,15,16,000
			...	...	...
		Capital	...	...	...
			...	...	...
14.	2053-District Administration	Revenue	6,34,82,000	...	6,34,82,000
15.	2054-Treasury and Accounts Administration	Revenue	4,63,24,00	...	4,63,24,000
16.	2055-Police 2070-Other Administrative Services etc 2216-Housing 4059-Capital Outlay on Public Works 4216-Capital Outlay on Housing	Revenue	80,41,51,000	1,75,000,	80,43,26,000
			...	...	...
		Capital	1,49,30,000	...	1,49,30,000
			...	...	...

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
17.	2056-Jails	Revenue	3,07,90,000	...	3,07,90,000
	4059-Capital Outlay on Public Works	Capital	...	...	...
18.	2058-Stationery and Printing	Revenue	5,59,60,000	...	5,59,60,000
	4058-Capital Outlay on Stationery and Printing				
	4216-Capital Outlay on Housing	Capital	30,00,000	...	30,00,000
19.	2052-Secretariat General Services				
	2059-Public Works				
	2203-Technical Education				
	2204-Sports and Youth Services	Revenue	37,87,25,000	...	37,87,25,000
	2205-Art and Culture				
	2216-Housing				
	4059-Capital Outlay on Public Works				
	4202-Capital Outlay on Education, Art, and Culture				
4210-Capital Outlay on Medical and Public Health					
	4216-Capital Outlay on Housing	Capital	13,02,25,000	...	13,02,25,000

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly  Rs.	Charged on the Consolidated Fund  Rs.	Total  Rs.
	{ 4403-Capital Outlay on Animal Husbandry 4454-Capital Outlay on Dairy Development }			
20.	{ 2070-Other Administrative Services etc 4059-Capital Outlay on Public Works }	Revenue 9,82,15,000  Capital ...	...  ...	9,82,15,000  ...
21.	{ 2075-Miscellaneous General Services 2202-General Education 2203-Technical Education 2204-Sports and Youth Services 2205-Art and Culture 2236-Nutrition 3425-Other Scientific Research 3454-Census, Survey and Statistic 4202-Capital Outlay on Education, Art, and Culture }	Revenue 197,07,35,000	...	197,07,35,000

SCHEDULE-contd.  
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
	4204-Capital Outlay on Education, Sports, Art, and Culture	10,00,000	...	10,00,000
	6202-Loans for Education, Sports, Art and Culture			
	2070-Other Administrative Services etc	9,88,76,000	...	9,88,76,000
22.	2216-Housing			
23.	2070-Other Administrative Services etc	63,12,000	...	63,12,000
24.	2071-Pensions and Other Retirement Benefits	18,41,10,000	...	18,41,10,000
25.	2075-Miscellaneous General Services	23,90,000	...	23,90,000
26.	2210-Medical and Public Health			
	2211-Family Welfare	62,29,83,000	...	62,29,83,000
	4210-Capital Outlay on Medical and Public Health			
	4211-Capital Outlay on Family Welfare	12,66,32,000	...	12,66,32,000

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## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
27.	2215-Water Supply and Sanitation	Revenue Capital Capital	35,97,13,000 18,66,25,000 66,84,00,000	... ... ...	35,97,13,000 18,66,25,000 66,84,00,000
	2216-Housing				
	4215-Capital Outlay on Water Supply and Sanitation				
	4216-Capital Outlay on Housing				
28.	2216-Housing	Revenue	5,15,38,000	...	5,15,38,000
	4216-Capital Outlay on Housing	Capital	3,05,00,000	...	3,05,00,000
	4217-Capital Outlay on Urban Development				
29.	2216-Housing	Revenue Capital	11,34,17,000 10,11,00,000	... ...	11,34,17,000 10,11,00,000
	2217-Urban Development				
	4216-Capital Outlay on Housing				
	4217-Capital Outlay on Urban Development				
30.	2220-Information and Publicity	Revenue	2,69,90,000	...	2,69,90,000
31.	2230-Labour and Employment	Revenue	4,68,80,000	...	4,68,80,000
32.	3456-Civil Supplies	Revenue	2,86,57,000	...	2,86,57,000
	4408-Capital Outlay on Food Storage and Warehousing	Capital	...	...	...

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by The Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
33.	2235-Social Security and Welfare	Revenue	...	...
	6235-Loans for Social Security and Welfare	Capital	10,00,000	10,00,000
34.	2225-Welfare of S.CS, S.TS and Other B.CS	Revenue	22,20,80,000	...
	2235-Social Security and Welfare			22,20,80,000
	2236-Nutrition			
	4059-Capital Outlay on Public Works			
	4235-Capital Outlay on Social Security and Welfare	Capital	11,50,000	...
	6225-Loans for Welfare of S.CS, S.TS and other B.CS			11,50,000
35.	2235-Social Security and Welfare	Revenue	15,90,000	...
36.	2075-Miscellaneous General Services	Revenue	84,90,000	...
	2235-Social Security and Welfare			84,90,000
37.	2250-Other Social Services	Revenue	40,000	...
38.	3451-Secretariat Economic Services	Revenue	3,10,21,000	...

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
39.	2425-Co-operation	Revenue	5,55,85,000	...	5,55,85,000
	4425-Capital Outlay on Co-operation				
	4435-Capital Outlay on Other Agriculture programmes	Capital	2,63,05,000	...	2,63,05,000
	6425-Loans for Co-operation				
40.	2552-North Eastern Areas (Special Areas Programme)	Revenue	1,07,50,000	...	1,07,50,000
	4552-Capital Outlay on North Eastern Areas	Capital	5,28,00,000	...	5,28,00,000
41.	3454-Census, Surveys and Statistics	Revenue	3,24,88,910	...	3,24,88,910
42.	2216-Housing	Revenue	89,90,000	...	89,90,000
	3475-Other General Economic Services				
43.	2216-Housing	Revenue	49,03,19,000	...	49,03,19,000
	2401-Crop Husbandry				
	2408-Food Storage and Warehousing				
	2415-Agricultural Research and Education				
	2435-Other Agricultural Programmes				
	2702-Minor Irrigation				
	4216-Capital Outlay on Housing				



SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
	4401-Capital Outlay on Crop Husbandry 4416-Investment in Agricultural Financial Institution 4702-Capital Outlay on Minor Irrigation 6401-Loans for Crop Husbandry	Capital	8,83,30,000	... 8,83,30,000
	2701-Medium Irrigation-II works under E. And D. Wing P.W.D Medium Irrigation Projects 2711-Flood Control 44. 4701-Capital Outlay on Medium Irrigation 4711-Capital Outlay on Flood Control Projects	Revenue	63,60,000	... 63,60,000
		Capital	7,22,40,000	... 7,22,40,000
45.	2216-Housing 2402-Soil and Water Conservation 2415-Agricultural Research and Education	Revenue	21,92,27,000	... 21,92,27,000

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
46.	2501-Special Programmes for Rural Development	Revenue	4,25,92,000	...	4,25,92,000
47.	2216-Housing	Revenue	19,97,63,000	...	19,97,63,000
	2235-Social Security and Welfare				
	2403-Animal Husbandry				
	2415-Agricultural Research and Education				
	4059-Capital Outlay on Public Works				
48.	4403-Capital Outlay on Animal Husbandry	Capital	...	...	...
	6225-Loans for Welfare of S.CS, S.TS, and other B.CS				
	6403-Loans for Animal Husbandry				
48.	2216-Housing	Revenue	3,27,54,000	...	3,27,54,000
	2404-Dairy Development				
	2415-Agricultural Research and Education				

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
49.	2216-Housing	Revenue	4,31,80,000	...	4,31,80,000
	2405-Fisheries				
	2415-Agricultural Research and Education				
	4216-Capital Outlay on Housing				
50.	4405-Capital Outlay on Fisheries	Capital	18,00,000	...	18,00,000
	2406-Forestry and Wild Life	Revenue	31,54,85,000	...	31,54,85,000
2415-Agricultural Research and Education					
51.	4406-Capital Outlay on Forestry and Wild Life	Capital	70,00,000	...	70,00,000
	2216-Housing	Revenue	30,98,10,000	...	30,98,10,000
	2236-Nutrition				
	2401-Crop Husbandry				
	2501-Special Programmes for Rural Development				
	2505-Rural Employment	Capital	1,00,00,000	...	1,00,00,000
	2515-Other Rural Development Programmes				
	4261-Capital Outlay on Housing				
	4515-Capital Outlay on Rural Development				
	6515-Loans for other Rural Development Programmes				

## SCHEDULE-contd.

(See Section 2 &amp; 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
52	2852-Industries	Revenue	2,97,90,000	...	2,97,90,000
	4854-Capital Outlay on Cement and non-Metallic Mineral				
	4885-Capital Outlay on Industries and Minerals	Capital	3,84,00,000	...	3,84,00,000
	6885-Loans for other Industries and Minerals				
53	2216-Housing	Revenue	7,67,54,000	...	7,67,54,000
	2851-Village and Small Industries				
	4851-Capital Outlay on Village and Small Scale Industries				
54	6851-Loans for Village and Small Industries	Capital	50,00,000	...	50,00,000
	2216-Housing	Revenue	6,80,80,000	...	6,80,80,000
2851-Village and Small Industries					
4216-Capital Outlay on Housing					
4851-Capital Outlay on Village and Small Scale Industries					
55	6851-Loans for Village and Small Industries	Capital	1,97,00,000	...	1,97,00,000
	2853-Non-Ferrous Mining and Metallurgical Industries	Revenue	7,74,78,000	...	7,74,78,000
	4216-Capital Outlay on Housing				
	4853-Capital Outlay on Mining and Metallurgical Industries	Capital	...	...	...

SCHEDULE-contd.  
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by The Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
56.	3054-Roads and Bridges	Revenue	32,79,00,000	...	32,79,00,000
	5054-Capital Outlay on Roads and Bridges	Capital	...	...	...
57.	3452-Tourism	Revenue	3,25,20,000	...	3,25,20,000
	4059-Capital Outlay on Public Works	Capital	49,00,000	...	49,00,000
	5275-Capital Outlay on other Communication Services				
	5452-Capital Outlay on Tourism				
	7452-Loans for Tourism				
58.	3606-Aid Materials and Equipment	Revenue	...	...	...
59.	5465-Investment in General Financial and Training Institutions	Capital	...	...	...
	6003-Internal Debt. Of the State Government	Capital	...	50,41,60,000	50,41,60,000
	6004-Loans and Advances from the Central Government	Capital	...	14,27,17,300	14,27,17,300
60.	7610-Loans to Government Servants etc	Capital	13,00,00,000	...	13,00,00,000
61.	7615-Miscellaneous Loans	Capital	...	...	...
62.	7810-Inter-State Settlement	Capital	...	...	...
63.	7999-Appropriation to Contingency Fund	Capital	...	...	...
Total		...	1068,68,96,910	148,39,00,940	1217,07,97,850

L.M.SANGMA

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.

**The 13<sup>th</sup> July, 1998**

No. LL(B) 32/92/153- The Meghalaya Taxation Laws (Amendment) Act, 1998 (Act No. 4 of 1998) is hereby published for general information.

**MEGHALAYA ACT NO. 4 OF 1998**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 10<sup>th</sup> July 1998. Published in the Gazette of Meghalaya, Extra Ordinary, issue dated 13<sup>th</sup> July, 1998

**THE MEGHALAYA TAXATION LAWS (AMENDMENT) ACT, 1998**

**An**

**Act**

Further to amend the Meghalaya Purchase Tax Act, the Meghalaya (Sales of Petroleum and Petroleum Products, Including Motor Spirit and Lubricants) Taxation Act and the Meghalaya Finance (Sales Tax) Act

Be it enacted by the Legislature of the State of Meghalaya Forty-ninth year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Taxation Laws (Amendment) Act, 1998 (2) It shall come into force on the date of its notification in the Official Gazette.
Amendment of Act XIX of 1967	2	In the Meghalaya Purchase Tax Act (Assam Act XIX of 1967 as adapted and amended by Meghalaya).
“Revision of the rates”		(i) After section 3, the following shall be inserted as new section 3A, namely:- “3A. Notwithstanding anything contained in this Act, the State Government may, subject to previous publication of its intention to do so, by notification in the Official Gazette revise the rate of tax on any taxable goods and there upon the Schedule shall stand amended accordingly” (ii) In the Schedule thereto, in column 3 against item 6, for the figure and words “6 paise in the rupee” the figure and words “5 paise in the rupee” shall be substituted.

Amendment of Act IX of 1956	3	In the Meghalaya (Sales of Petroleum and Petroleum Products including Motor Spirit and Lubricants) Taxation Act (Assam Act IX of 1956 as adapted and amended by Meghalaya).
		<p>(i) In section 3, sub-section (1), in column 3, against-</p> <p>(a) Item (i), for the words “five paise in the rupee”, the words fifteen paise in the rupee”;</p> <p>(b) Item (iii), for the words “five paise in the rupee”, the words “ten paise in the rupee”;</p> <p>(c) Item (iii), for the words “four paise in the rupee”, the words “fourteen paise in the rupee”;</p>
		Shall be substituted.
	“Revision of the rates”	<p>(ii) After section 3, the following shall be inserted as anew section 3A, namely:-</p> <p>“3A. Notwithstanding anything contained in this Act, the State Government may, subject to previous publication of its intention to do so, by notification in the Official Gazette revise the rate of tax on any taxable goods specified in sub-section (1) of section 3”</p>
Amendment of Act XI of 1956	4	In the Meghalaya Finance (Sales Tax) Act, (Assam Act XI of 1956 as adapted and amended by Meghalaya).
	Amendment of the Schedule	<p>(i) After section 3, the following shall be inserted as anew section 3A, namely:-</p> <p>“3A. Notwithstanding anything contained in this Act, the State Government may, subject to previous publication of its intention to do so, by notification in the Official Gazette modify the Schedule attached to this Act with respect to on any taxable goods from the Schedule or refix the rate of tax in respect of any good therein”.</p> <p>(ii) For the existing Schedule attached to the Act, the following new Schedule shall be substituted, namely:-</p>

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**SCHEDULE**

[Section 3 (1)]

Item	Name of Taxable Goods	Rate of Tax
<b>VEHICLES INCLUDING MOTOR VEHICLES AND ACCESSORIES THEREOF</b>		
1.	All varieties of tractors, bulldozers, excavators, earthmovers power tillers, parts and accessories, thereof.	7 paise in the rupee
2	Tyres (including Pnuematic tyres), flabs and tubes ordinary used for motor vehicles and trailers whether or not such tyres flabs and tubes are also used for other vehicles.	7 paise in the rupee
3	Bicycles, tricycles, rickshaws, cycles combinations, and parts and accessories thereof, parambiulators and baby walkers.	7 paise in the rupee
4	Motor cycles, motor cycle combinations motor scooters, motorrettes, three wheelers and parts and accessories and components thereof.	8 paise in the rupee
5	Motor vehicles including motor car, omnibuses, motor vans motor truck, chasis of motor vehicles, bodies of motor vehicles and all varieties of trailers, by whatever name known.	3 paise in the rupee
6	Parts, accessories and components motor vehicles trailers and other vehicles including batteries.	8 paise in the rupee



## BUILDING MATERIALS

- |    |   |                       |
|----|---|-----------------------|
| 7  | Iron and steel as defined in clause (iv) of section 14 of the Central Sales Tax Act (Central Act 74 of 1956)  | 4 paise in the rupee  |
| 8  | Non-ferrous metals, namely, zinc and lead, used as coating material in the manufacture of corrugated iron sheets.   | 7 paise in the rupee  |
| 9  | Bricks, tiles, including hollow blocks, stone blocks, asbestos, acrylic, Sheets, plain or corrugated, and aluminium sheets  | 7 paise in the rupee  |
| 10 | Collapsible gates, rolling shutters, whether operated manually, mechanical or electrically, and their parts, grills made of iron and steel, water supply fittings and sanitary fittings including pipes of any type used for the purpose; doors, windows, ventilators and other fixtures made of wood, plastic alloy, aluminium, iron or steel. | 8 paise in the rupee  |
| 11 | Lifts operated by electricity or hydraulic power, floor tops, wall tops of all types not included in any other items of the Scheduled, including ceramic and glazed tiles, mosaic tiles, marble and granite slabs, granite marble and mosaic chips.   | 12 paise in the rupee |
| 12 | All varieties of cement including white cement.   | 12 paise in the rupee |

## ELECTRONIC GOODS.

- |    |  |                       |
|----|--|-----------------------|
| 13 | Radios, gramophone, radio-cum-tape recorders, other wireless. Reception instruments and apparatus, accumulators, amplifiers, parts and accessories thereof, tape recorders, Dictaphones and other similar apparatus for recording sound colour television sets, video cassettes recorders, video cassettes players, other electronic goods, black and white T.V. sets and parts and accessories thereof. | 8 paise in the rupee  |
| 14 | Computers, accessories and software thereof.   | 4 paise in the rupee  |
| 15 | Sound transmitting equipment including telephones, photocopying machines and parts and components thereof.   | 12 paise in the rupee |

## CINEMATOGRAPHIC AND PHOTOGRAPHIC EQUIPMENTS.

- 16 Cinematographic equipment including cameras, projectors and sound recording and reproducing equipment, including video cassettes and compact disc or any other electronic camera, lenses, films and parts and accessories thereof. 12 paise in the rupee
- 17 Photographic and other cameras including electronic cameras of any kind, enlargers, films, plates, papers and cloth and parts and accessories thereof. 12 paise in the rupee

## SURGICAL AND HOSPITAL EQUIPMENT

- 18 X-ray ultras sound and scanning machines, other medical equipment and instruments, parts and accessories thereof. 10 paise in the rupee
- 19 Hospital equipment of all types, other than those listed at sl. 13. 7 paise in the rupee
- 20 Ayurvedic, homeopathic and unani medicines which are sold in patent and in brand name and other medicines and drug other than the following:- 4 paise in the rupee
- (a) Anti-malaria drugs viz quinine in or powder from quinine pills (but not sugar coated), quinine alkaloids, salts of cinchona and its alkaloids, totaquinine, cinchona, febrifuge and choroquine group of drugs, i.e nivaquine and comoquine whether in solution or in powder form or in tablets, paludrine and deraprim.
  - (b) Anti-kala Azar drugs viz, Urea stibamine and pentamidine isothionate
  - (c) Vaccine viz, small pox vaccine, cholera vaccine and T.A.B vaccine.
  - (d) Ayurvedic, homeopathic and unani medicines except when sold in patent or in brand name
- 21 Spirituous medicinal preparation under any pharmacopoeia, containing more than 12 percent by volume of alcohol (but other than those which are declared by the State Government by notification in the official Gazette to be not capable of causing intoxication. 20 paise in the rupee

## HOUSEHOLD ARTICLES

22	Refrigerators, air coolers, air conditioning plants, geysers washing machines and component and parts thereof	12 paise in the rupee
23	Kitchenware, utensils coated with heat resistant and stick resistant used for cooking as well as serving except those items mentioned in serial 28, pressure cookers, grinder, mixer and juicer, part and accessories thereof.	12 paise in the rupee
	Vacuum flask of all kinds including thermo wares	
24	All types of furniture including sofa sets dressing tables made of timber, aluminium, iron and steel, including racks parts thereof.	12 paise in the rupee
25		12 paise in the rupee
	Iron and steel safes and almirahs	
26	Carpets including durries	12 paise in the rupee
27	Crockery (made of glazed and home china) cutlery including knives, forks and spoon, articles made of glazed china and porcelain for domestic use.	14 paise in the rupee
28		8 paise in the rupee
	Gas cylinder, stoves, burners and accessories thereof	
29	Locks, padlocks and keys	8 paise in the rupee
30	Petromax, stoves, cookers, lanterns, parts and accessories thereof (excluding Nutan Stoves whether manufactured within or outside the State the thermal efficiency of which is 60 percent or above)	8 paise in the rupee
31		
	Sewing machines, knitting machines, parts and accessories thereof.	
32		8 paise in the rupee
	Torch light, and bulbs dry cell batteries	
33	Upholstered furniture and furniture of all types made of bamboo cane or plastic but excluding timber, aluminium, iron and steel furniture.	8 paise in the rupee
34		8 paise in the rupee

## ELECTRICAL GOODS

- 35 All electrical goods including switch boards, ceiling roses, button link clip and other electrical fittings of a similar nature as also instrument apparatus, appliances and all such articles the use of which cannot be had except with the application of electrica; energy, including fans, lighting bubls, electrical earthenwares and porcelain and all other accessories, components and parts thereof whether sold in whole or in parts. 8 paise in the rupee

## FOOD ITEMS AND PROVISIONS, ETC.

- 36 Tinned, packed or bottled food, cake, biscuits, confectioneries and provisions, butter, ghee, cream and cheese sold in sealed containers, dried fruits, ice food, ice cream, tinned bottled or packed milk food but excluding fresh milk, spices in all forms including clove, dalchini, claichi, seented supari, pan masala and salda and the like. 8 paise in the rupee
- 37 Gur and molasses, tea leaves but not tea beverages 8 paise in the rupee
- 38 Baby food 8 paise in the rupee

## MINERALS AND GAS

- 39 Industrial gases, including oxygen, nitrogen acetylene gas, burners and other equipment and accessories for use there with including all kinds of welding electrodes, welding rods and wires. 8 paise in the rupee
- 40 Coal gas and coal, including coke in all its forms but including charcoal. 4 paise in the rupee
- 41 Gold, silver, diamond, emeralds, rubies, real pears and sapphires, synthetic or artificial precious stones and pearls, artificial or cultured. 12 paise in the rupee
- 42 Articles made of rolled gold and imitation gold 8 paise in the rupee

## COSMETICS TOILETRIES AND DETERGENTS.

- 43 Cosmetic and toilet goods requisites, including scents, perfumes, snow creams, powders, eye lashes, lipsticks and the like 14 paise in the rupee
- 44 Shaving sets, razor blades, shaving sticks, shaving cream, shaving brush and other accessories thereof, Sanitary towels sanitary napkins, and the like. 10 paise in the rupee
- 45 Hair oil, tooth paste, tooth powder, tooth brushes, hair dyeing materials, shampoo and soaps and detergents of all kinds. 8 paise in the rupee

## MISCELLANEOUS

- 46 Non-potable liquor, that is :- 12 paise in the rupee  
 (i) Rectified spirit  
 (ii) Denatured spirit  
 (iii) Methyl alcohol  
 (iv) Absolute alcohol  
 (v) Any other alcohol which the State Government by notification in the official Gazette declare to be non-potable for the purpose of this entry.
- 47 Paints colours, lacquers, varnishes, including glue, polish turpentine, thinners, putty, enamels and indigo. 10 paise in the rupee
- 48 All kinds of footwear, including chappals made of leather plastic, synthetic, or moulded materials, leather goods of all varieties, all kinds of suit cases, brief cases made of plastic, nylon, leather moulded materials (excluding steel trunks), all kinds of latic, celluloid Bakelite or moulded articles, ladies hand bags, vanity bags, linoleum and similar other floor covering. 10 paise in the rupee
- 49 Lottery tickets 10 paise in the rupee
- 50 All machineries not elsewhere specified and fire fighting equipments and parts and component thereof. 10 paise in the rupee
- 51 Agarvati scented sticks, bubs and plants (excluding onion and garlic) and coir products 8 paise in the rupee
- 52 Matches 7 paise in the rupee

53	Articles made of brass, fountain pens, ball pens, stylograph pens, propeller pencils, and components and accessories of such pens and pencils spectacle, sun glasses, goggles, lenses, contact lenses and frames and parts and accessories thereof	8 paise in the rupee
54	Pesticides, insecticides, fungicides, herbicides, rodenticides, etc. Dyes and colours, including abir	8 paise in the rupee
55	Polythene granules, polythene sheets, wrappers and bags, brushes, sand paper and other abrasives by whatever name known, rubber and synthetic rubber products shoe polish, shoe cream and shoe brushes.	8 paise in the rupee
56	Prestressed concrete poles, plywood including hardboard, Cardboard straw board and similar other boards, hume pipes their fittings and other pipes and tubes not specified and elsewhere in this schedule.	8 paise in the rupee
57	Solvent oils, transformer oils and coolants; citronella oil, furnace oil (except when sold to public utility undertaking), and chemicals not specified elsewhere.	8 paise in the rupee
58	Vegetable oil, both edible and non-edible, including vanaspati or vegetable ghee but excluding mustard oil, rapeseed oil and add mixture of rapeseed oil and mustard oil.	8 paise in the rupee
59	Weighing machines of all kinds and weights and measures	8 paise in the rupee
60	Woven fabric of silk or of silk waste, umbrella cloth, umbrella and parts thereof.	8 paise in the rupee
61	Glassware, bottles and plates, globes, glass parts of lamps, glass sheets and plates, photo and other frames and mirrors.	8 paise in the rupee
62	All arms, including rifles, revolvers, pistols and ammunitions for the same.	20 paise in the rupee
63	Articles made of fur and skin, sandal wood, ivory and other animal bones, including articles inlaid with ivory.	20 paise in the rupee
64	All clocks, time pieces and watches and parts thereof, binoculars, telescopes, microscopes, and such other similar goods, cigarette cases and lighters and electroplated nickel, chromium or silver or German silver goods.	12 paise in the rupee

65	All types of pump set with electric motors.	12 paise in the rupee
66	Arcrylic yarn, acrylic blended yarn, polyster yarn, viscose yarn and polyster viscose blended yarn.	12 paise in the rupee
67	Articles made of bone China, all laminated sheets, like sunmica formica, decolom, etc., other than foam rubber products and similar other articles, made wholly or partly of artificial or synthetic resin.	12 paise in the rupee
68	Fireworks including coloured matches	12 paise in the rupee
69	Stainless steel sheets and stainless sheet product	12 paise in the rupee
70	Type writers tabulating machines, calculating machine and duplicating machines and parts thereof.	12 paise in the rupee
71	Onion and garlic	7 paise in the rupee

L.M.SANGMA

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.

The 13<sup>th</sup> July, 1998

No. LL(B) 88/88/98- The Meghalaya Board of School Education(Amendment) Act, 1998 [Act No.5 of 1998] is hereby published for general information.

**MEGHALAYA ACT NO. 5 OF 1998**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 10<sup>th</sup> July 1998.

Published in the Gazette of Meghalaya, Extra Ordinary, issue dated 13<sup>th</sup> July, 1998

THE MEGHALAYA BOARD OF SCHOOL EDUCATION (AMENDMENT) ACT,  
1998

**An**

**Act**

to amend the Meghalaya Board of School Education Act, 1973

Be it enacted by the Legislature of the State of Meghalaya Forty-ninth year of the Republic of India as follows:-

Short title and commencement	1	(1) This Act may be called the Meghalaya Board of School Education (Amendment) Act, 1998 (2) It shall be deemed to have come into force on the 23 <sup>rd</sup> December, 1997
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Amendment of Schedule Act, 10 of 1973	2	For section 4 of the Meghalaya Board of Education Act, 1973, the following shall be substituted, namely:-
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“Constitution” of the Board		“4. The Board shall consist of the following numbers, namely:-
-----------------------------	--	--

**Ex-officio Members:-**

(i) Secretary to the Government of Meghalaya, Education Department as Chairman;

**Explanation:-** the term “Secretary” includes the Additional Secretary, the Commissioner and Secretary and the Principal Secretary.

(ii) Director of Higher and Technical Education, Meghalaya;

(iii) Director of Elementary and Mass Education, Meghalaya;

(iv) Director of Education Research and Training, Meghalaya;

(v) Director of Industries, Meghalaya;



- (vi) Director of Agriculture, Meghalaya;
- (vii) Director of Health Services, Meghalaya;
- (viii) One representative from North East Hill University;
- (ix) Secretary of the Board to be appointed by Government.

**Members to be nominated by Government:-**

- (x) A principal of one of the Teachers; Training Institution;
- (xi) A Headmaster of one of the Upper Primary Schools;
- (xii) A Headmaster of one of the Secondary Schools;
- (xiii) A principal of one of the Higher Secondary Schools;
- (xiv) A principal of one of the Degree College;
- (xv) One of the Inspectors of Schools;
- (xvi) Five teachers drawn from College, Higher Secondary Schools and Primary School of whom at least two are women; and
- (xvii) Two distinguished educationists”;

L.M.SANGMA

Under Secretary to the Govt. Of Meghalaya,

Law Department.

**The 13<sup>th</sup> July**

No. LL(B) 51/97/14- The Meghalaya Prohibition of Smoking and Non-Smokers Health Protection Act, 1998 (Act No.6 of 1998) is hereby published for general information.

**MEGHALAYA ACT NO. 6 OF 1998**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 10<sup>th</sup> July 1998.

Published in the Gazette of Meghalaya, Extra Ordinary, issue dated 13<sup>th</sup> July, 1998

**THE MEGHALAYA PROHIBITION OF SMOKING AND NON-SMOKERS  
HEALTH PROTECTION ACT, 1998**

**An**

**Act**

to provide for prohibiting of Smoking in places of public work or use and in public services vehicles in the state of Meghalaya and to make provision for other matters connected therewith.

Be it enacted by the Legislature of the State of Meghalaya Forty-ninth year of the Republic of India as follows:-

- |                              |   |   |
|------------------------------|---|---|
| Short title and commencement | 1 | (1) This Act may be called the Meghalaya Prohibition of Smoking and Non-smokers health Protection Act, 1998<br>(2) It extends to the whole of the State of Meghalaya.<br>(3) It shall come into force on such date as the State Government may, by a notification in the Official Gazette appoint.  |
| Definitions                  | 2 | In this Act, unless the context otherwise require-<br>(a) "advertisement" means and includes any notice, circular, wall paper, pamphlet, display on boarding or any visible representation made by means of any light, sound, smoke, gas or any other means which has the effect of promoting smoking and expression 'advertise' shall be construed accordingly;<br>(b) "authorised Officer" means a person authorised under section 4;<br>(c) "Code" means the Code of Criminal Procedure, 1973 (2 of 1974); |

- (d) “place of public work or use” means a place declared as such under section 3 and includes auditoria, hospital buildings, health institutions, cinema halls and amusement centres, restaurant, public offices court buildings, educational institutions, libraries and the like which are visited by general public but does not include any open place;
- (e) “public services vehicles” mean a vehicle as defined under clause (35) of section 2 of the Motor Vehicles Act, 1988 (59 of 1988);
- (f) “smoking” means smoking of tobacco in any form whether in the form of cigarette, cigar, beedis or otherwise with the aid of pipe, wrapper or any other instruments; and
- (g) “State Government” means the Government of the State of Meghalaya.

Declaration of non-smoking places of public work or use	3	As soon as may be after the commencement of this Act and thereafter from time to time, the State Government may, by notification in the Official Gazette, declare any place of public work or use in Meghalaya to be a non smoking place for the purpose of this Act.
Power of Government to authorise officers to Act under this Act.	4	(1) The State Government may, by notification in the Official Gazette, authorise one or more persons who shall be competent to act under this Act. (2) Every person authorise under sub-section (1) shall be deemed to be public servant within the meaning of Section 21 of the Indian Penal Code, 1860 (45 of 1860)
Prohibition of smoking in places of public worker use	5	No person shall smoke in any place of public work or use.
Prohibition of smoking in public services vehicles	6	Without prejudice to the provisions of the Motor Vehicles Act, 1988 (59 of 1988) no person shall smoke in a public services vehicle.
Prohibition on advertisement of cigarettes etc.	7	Notwithstanding anything contained in any other law for the time in force, no person shall advertise in any place and any public service vehicle, which may promote smoking, or the sale of cigarettes, cigar beedis or any smoking substance.
Prohibition of cigarettes, etc to minors.	8	No person shall sell cigarette, cigar beedis or any other such smoking substance to any person who is below the age of eighteen years.

Prohibition storage, sale and distribution of cigarettes, etc in the vicinity of educational Institutions.	9	No person shall himself or by any person on his behalf stores, sale or distribute cigarette, cigar beedis or any other such smoking substance within an area of one hundred metres around any college, school or other educational institution.
Display and Exhibition of Board	10	The owner or manager or incharge of affairs of every place of public work or use shall display and exhibit a board at a conspicuous place or place in and outside the premises visited or used by the general public prominently stating that the place is a “No Smoking Zone” and that “Smoking is an Offence”.
Penalties	11	Any person who contravenes the provision of- (a) Section 5,6 or 10 shall be punishable with fine which may extend to one hundred rupee and in case of a second or subsequent offence with a minimum fine of two hundred rupees, and but which may extend to five hundred rupees; (b) Section 7,8 or 9 shall be punishable with fine which may extend five hundred rupee and in case of a second or subsequent offence with imprisonment which may extend to three months or with a minimum fine of five hundred rupees but which may extend to one thousand rupees or with both.
Ejection or viola tore of his Act from the place of public work or use.	12	Any authorised officer or any police officer not below the rank of Sub-Inspector may eject any person from the place of public work or use who contravenes the provisions of this Act.
Court competent to try offences under this Act and take cognizance of offences	13	(1) No court other than the court of Judicial Magistrate of the First Class shall take cognizance of and try an offence under this Act (2) No court shall take cognizance of any offence under this Act except on a complaint in writing by an authorised officer with respect to offence under sections 5,6 and 10 and on a report in writing by a police officer not below the rank of Sub-Inspector, with respect to the offence under section 7,8 and 9.
Certain offences to be cognizable and bailable	14	Notwithstanding anything contained in the Code, offences under sections 7, 8 and 9 shall be cognizable and bailable.
Offences under the Act, to be tried summarily.	15	All offences under this Act shall be tried summarily in the manner provided for summary trial under the Code.

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- Power to delegate 16 The State Government may, by notification in the official Gazette delegate any of the powers exercisable by it under this Act, subject to such conditions, if any, as it may impose, to such officer as may be specified in such notification.
- Composition of offences 17 The State Government or any person authorised by it or by general or special order in this behalf, may either before or after the institution of the proceeding compound any offences made punishable by or, under this Act.
- Power to make rules 18 (1) The State Government may and subject to previous publication make rules to provide for or regulate any matter in respect of which this Act makes no provision or makes insufficient provision and provision is, in its opinion, necessary.  
(2) Every rule made under this Act shall be laid in the Legislative Assembly.
- Repeal 19 The Meghalaya Prohibition of Smoking in Show Houses Act and the Meghalaya Prohibition of Smoking in passenger Vehicles Act (Assam Act IX of 1951 and XVII of 1954 respectively as adapted by Meghalaya) are hereby repealed

L.M.SANGMA

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.

**The 22<sup>nd</sup> December, 1998**

No. LL(B) 87/98/17- The Meghalaya Forest Regulation (Amendment) Act, 1998 (Act No.7 of 1998) is hereby published for general information.

**MEGHALAYA ACT NO. 7 OF 1998**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 21<sup>st</sup> December, 1998.

Published in the Gazette of Meghalaya, Extra Ordinary, issue dated 22<sup>nd</sup> December, 1998

**THE MEGHALAYA FOREST REGULATION (AMENDMENT) ACT, 1998**

**An**

**Act**

Further to amend the Meghalaya Forest Regulation (Assam Regulation No. 7 of 1891 as applied and amended by Meghalaya)

Be it enacted by the Legislature of the State of Meghalaya Forty-ninth year of the Republic of India as follows:-

Short title and Commencement	1	(1) This Act may be called the Meghalaya Forest Regulation (Amendment) Act, 1998 (2) It shall come into force at once.
Amendment of Section 40 of Regulation of 1991	2	In section 40 of the Meghalaya Forest Regulation (Assam Regulation No. 7 of 1891 as applied and amended by Meghalaya), in sub-section (2) for clause (1), the following shall be substituted, namely:-  “(1) prohibit absolute, or subject to conditions, rules, within specified local limits, the establishment of Saw Mills, Sa Pit, Vencer Mills, Plywood factories and any kind of Forest-Based Industries for the purpose of conversion, manufacturing, peeling, slicing, cutting, burning, concealing, marking or supermaking the timber, altering or affecting any of the marks on the same and possession or carrying of making hammers or other implements, used for making timber: and”

L.M.SANGMA

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.

The 5<sup>th</sup> May, 1998

No. LL(B) 87/97/29- The Meghalaya Municipal (Amendment) Ordinance, 1998 (Ordinance No.1 of 1998) as promulgated by the Governor of Meghalaya on 5<sup>th</sup> May, 1998 published for general information.

**MEGHALAYA ORDINANCE NO. 1 OF 1998**

Promulgated by the Governor on 5<sup>th</sup> may, 1998, published in the Extra Ordinary, issue of the Gazette of Meghalaya dated 5<sup>th</sup> May, 1998

THE MEGHALAYA MUNICIPAL (AMENDMENT) ORDINANCE, 1998

**An**

**Ordinance**

to amend the Meghalaya Municipal Act (Assam Act XV of 1957 as adapted by Meghalaya).

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action:

Now, therefore in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya hereby promulgates in the Forty-ninth Year of the Republic of India the following Ordinance, namely:-

Short title and Commencement	1	(1) This Ordinance may be called the Meghalaya Municipal (Amendment) Ordinance, 1998 (2) It shall come into force at once.
Insertion of new section 12A, 12B, 12C and 12D	2	In the Meghalaya Municipal Act (Assam Act XV of 1957 as adapted by Meghalaya) hereinafter referred new sections 12A, 12B, 12C and 12D shall be inserted, namely:-
“Elections to the Shillong Municipal Board.		“12A (1) Notwithstanding anything contained in section 12, election of commissioners of the Shillong Municipal Board shall be by the electoral colleges of the respective wards consisting of- (a) Rangbahshnong of local durbars; (b) Headmen, Chairmen or Presidents of local civic welfare association by whatever name called; and (c) Office bearers of such local durbars and local civic welfare associations; Of the localities or part of the localities as may fell within the territory of the ward.

“(2) The number of members in any electoral college from any local durbar or civic welfare association as specified in clause (a), (b) and (c) of sub-section (1) shall not exceed ten.

“(3) A member of the electoral college or any person of a locality within the ward may be nominated as a candidate for elections as a commissioner and nomination for that purpose may be filed with the Returning Officer of the ward by such date as the Deputy Commissioner may by order notify.

“(4) The election as contemplated in this section shall be held on such date, time and place as the Deputy Commissioner may by order in the Official Gazette notify”.

“(5) The manner of holding and conduct of elections shall be as Government may by order lay down”.

“Returning officer of the Ward.

“12B. The Deputy Commissioner shall for each ward appoint a person to be the returning Officer of the ward for the purpose of sub-section (3) of section 12A and such Returning Officer shall also conduct and preside over the elections”.

“Recording of Durbars and association for the purpose of the elections.

“12C (1) For the purpose of inclusion in the electoral colleges contemplated in sub-section (1) of section 12A, the local Durbars and the civic welfare associations shall be recorded by the Deputy Commissioner and for that purpose the concerned Rangbahshnong or as the case may be, the Headman, Chairman or President shall make an application which contain the following particulars-

- (a) Name of the local durbar or the civic welfare association and address of the headquarters;
- (b) Area of jurisdiction;
- (c) Names of the Rangbahshnong or Headman, Chairman or President and of the officer bearers;
- (d) Names, not exceeding ten, of the persons as reflected to in sub-section (1) of section 12A, to be members of the electoral college;
- (e) Date of formation.
- (f) Any other relevant information.

“(2) If more than one local durbar or, as the case may be local civic welfare association claims jurisdiction over the same locality, the Deputy Commissioner shall record only one of them which in his opinion and satisfaction actually represents, from point of time and performance, the civic interests of the residents”.



“(3) The application referred to in sub-section (1) shall, for the elections to be held in 1998, be made within three weeks from the date of promulgation of the Meghalaya Municipal (Amendment) Ordinance, 1998 and for any subsequent elections within four weeks from the date of the holding of the elections is notified.

“Appointment of women.

“12D. The State Government may, in consultation with the women organisation having headquarters in any part of Shillong Municipality, appoint three women as nominated commissioners of the Shillong Municipal Board and such commissioners shall have all the rights and privileges as elected commissioners”.

“Amendment of section 15. 3

In section 15 of the Act, for clause (vii), the following shall be substituted, namely-

“(vii) is a member of the State Legislative Assembly or of a District Council or as a salaried servant of the Governor or an employee of any local authority commission board or corporation owned or controlled by the Central or State Government”.

“Amendment of section 25 4

In section 25, sub-section (1) of the principal Act between the words “his seat” and “an oath or”, the words “as such commissioner first make an oath before the Commissioner and Secretary of the Urban Affairs Department” shall be substituted.

“Amendment of section 26 5

In section 26, sub-section (2) of the principal Act, for the words “Commissioner of Division” the words “Commissioner and Secretary to the State Government” shall be substituted.

“Amendment of section 296 6

In section 296, of the principal Act, the words “Commissioner of Division, the Deputy Commissioner, the Additional Deputy Commissioner or the Sub-Divisional officer in-charge of a Sub-division” occurring in the first paragraph and also the second paragraph thereof shall be omitted.

“Amendment of section 296A 7

In section 296A, of the principal Act, the words “Commissioner of Division, and the Deputy Commissioner, shall be omitted.

“Amendment of section 298 8 In section 298, of the principal Act, the words “at a time” occurring therein shall be omitted.

Dated, Raj Bhavan, Shillong  
the 5<sup>th</sup> May, 1998

M. M. JACOB  
Governor of Meghalaya

Dated. Shillong,  
The 5<sup>th</sup> May, 1998

L. M. SANGMA,  
Under Secretary to the Govt. of Meghalaya  
Law Department

**The 7<sup>th</sup> August, 1998**

No. LL(B) 29/91/213- The Meghalaya Motor Vehicles Taxation (Amendment) Ordinance, 1998 (Ordinance No.2 of 1998) is hereby published for general information.

**MEGHALAYA ORDINANCE NO. 2 OF 1998**

Promulgated by the Governor on 7<sup>th</sup> August, 1998

Published in the Gazette of Meghalaya Extra Ordinary, issued dated 7<sup>th</sup> August, 1998

**THE MEGHALAYA MOTOR VEHICLES TAXATION (AMENDMENT)  
ORDINANCE, 1998**

**An**

**Ordinance**

Further to amend the Meghalaya Motor Vehicles Taxation Act (Assam Act IX of 1936 as adapted by Meghalaya).

Whereas, with a view to provide for levy of composite tax on certain vehicles registered outside Meghalaya but playing in the State, Legislative amendments to the State Motor Vehicles Taxation Law are to be made;

And, whereas, previous sanction of the president under the proviso to Article 304 (b) of the Constitutions has been obtained;

And, whereas, the Meghalaya Legislative Assembly is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Meghalaya hereby promulgates in the Forty-ninth Year of the Republic of India the following Ordinance, namely:-

Short title and Commencement	1	(1) This Ordinance may be called the Meghalaya Motor Vehicles Taxation (Amendment) Ordinance, 1998. (2) It shall be deemed to have come into force at once on the 1 <sup>st</sup> day of September, 1998.
Insertion of new section 6A	2	After section 6 of the Meghalaya Motor Vehicles Taxation Act(Assam Act IX of 1936 as adapted by Meghalaya), the following new section 6A shall be inserted, namely:-

“Composition Tax” “6A (1) No goods carriage covered by a national permits granted by any appropriate authority of any State other than the State of Meghalaya under sub-section (12) of Section 88 of the Motor Vehicles Act, 1988 shall ply in Meghalaya unless a composite tax of rupees three thousand has been paid in respect thereof to such appropriate authority:

“Provided that for a goods carriage with more than two axels the composite tax shall be reduced by twenty five percent.

“(2) The composite tax referred to in sub-section (1) may, from time to time and subject to previous publication, be revied by the State Government by notification in the Official Gazettes.

Dated, Raj Bhavan,  
Shillong, the 7<sup>th</sup> August, 1998

M. M. JACOB  
Governor of Meghalaya

J. SOHTUN  
Joint Secretary to the Govt. of Meghalaya  
Law (B) Department.





